



**IN THE INCOME TAX APPELLATE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.352/ALLD/2018  
Assessment Year: 2015-16

Income Tax Officer 5(4) Banda	v.	Anil Kumar Ahirwar Village Ratanpura, Kasba Rath Hamirpur
		TAN/PAN:ADUPA8552A
(Appellant)		(Respondent)

Appellant by:	Shri A. K. Singh, D.R.		
Respondent by:	Shri Ankur Gupta, C.A.		
Date of hearing:	19	11	2019
Date of pronouncement:	20	11	2019

**ORDER**

**PER A. D. JAIN, V.P.:**

This is Revenue's appeal against the order of the ld. CIT(A)-II, Kanpur, dated 20/7/2018, for the Assessment Year 2015-16.

2. At the time of hearing, it was brought to our notice that the Department has moved an application dated 25/10/2019 for withdrawal of the appeal in view of Circular No.17/2019 dated 8/8/2019 issued by the C.B.D.T., as per which no appeal should be filed before the Tribunal in case the tax effect does not exceed Rs.50 lakhs, which will apply even to the pending appeals. The ld. D.R., therefore, requested for withdrawal of the appeal, to which the ld. A.R. of the assessee has no objection. In the light of the request of the ld. D.R., the appeal of the Revenue is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 20/11/2019.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
[A. D. JAIN]  
VICE PRESIDENT

DATED:20/11/2019  
JJ:1911

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar